

The Consultant (Judicial)
Hon'ble National Green Tribunal (P.B)
New Delhi

No. **OMU/JC/1840**

Date- **09-03-2024**

Subject:- Compliance Report in terms of order dated 12-01-2024 passed in O.A. No. 176/2023 titled Rohit Padha V/s Union Territory of Jammu and Kashmir &ors

Sir,

In compliance to the Hon'ble National Green Tribunal's order dated 12-01-2024 passed in O.A. No. 176/2023 titled Rohit Padha V/s Union Territory of Jammu and Kashmir &ors, kindly find enclosed a report on behalf of District Magistrate, Udhampur.

It is requested that the report kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Saloni Rai, IAS

District Magistrate

Udhampur

**DISTRICT MAGISTRATE
UDHAMPUR**

Copy to the:-

- 1. Chairman, Pollution Control Committee for favour of information.**
- 2. Secretary UEED, J&K for the favour of information.**
- 3. Divisional Commissioner, Jammu for favour of information.**

Before the Hon'ble National Green Tribunal Principal Bench, New Delhi

Original Application No. 176/2023

In the matter of:

Rohit Padha V/s Union Territory J&K &ors

In the matter of - Compliance Report in terms of order dated 12.01.2024 passed in O.A. No. 176/2023 titled Rohit Padha V/s Union Territory of Jammu and Kashmir &ors

Background:-

That the Hon'ble National Green Tribunal vide order dated 12.01.2024 was pleased to pass an order, the operative part of which is as follows:-

“As per the said report, Municipal Corporation, Udhampur is one of the main defaulters despite service of notice neither the Commissioner, Municipal Corporation, Udhampur nor the District Magistrate, District Udhampur have filed their reply or taken care to appear before the Tribunal.

Hence, we direct the personal appearance through virtual mode, of commissioner, Municipal Corporation, Udhampur and District Magistrate, District Udhampur on the date of hearing.”

Status Report:

In compliance with the order dated 12-01-2024 passed in O.A. No. 176/2023 titled Rohit Padha V/s Union Territory of Jammu and Kashmir &ors, the compliance report on behalf of District Magistrate, Udhampur is as under:-

1. That the Deputy Commissioner (DM), Udhampur convened a meeting 06-02-2024 for the implementation of directions passed by Hon'ble National Green Tribunal. During the meeting, several important issues were discussed and directions were imparted for submitting of Action Taken Report regarding the identification of households polluting Devika River, removal of sludge and dredging of Devika River, Municipal solid waste and its disposal, the status of obtaining necessary clearances/


**DISTRICT MAGISTRATE
UDHAMPUR**

permissions for the proposed integrated MSW processing site, where dumping of Municipal solid waste has already been started by Municipal Council, Udhampur, obtaining CTO for all three Sewage Treatment Plants and implementation of closer orders received from the office of Regional Director, Jammu were imparted. A copy of the minutes of the meeting is enclosed herewith as **Annexure-A**.

2. Regarding the identification of households polluting the Devika River, it has been reported by the Executive Engineer of the S&D Division (West) of UEED, Jammu that no grey or black water remains untapped in areas covered under the pipe sewer system. Black or grey water from left-out areas covered under 60 KLD FSTP is being disposed of at the FSTP plant by UMC, and records of this disposal are maintained in the plant by the UEED. Additionally, a team of UEED staff, contractors and PMC are conducting extensive inspections of all households polluting the River Devika, and visible external stormwater pipes are being disconnected on the spot. The public is also being urged through print media to refrain from such practices and follow the guidelines of the standing Pollution Control Committee. Furthermore, 75% of the sewer-covered area has already been inspected by the Executive Engineer of the S&D Division (West), UEED in Jammu, and stormwater connections have also been disconnected.
3. Regarding the removal of sludge and dredging of Devika River, it is reported that water samples were taken by the Executive Engineer of the S&D Div (West), UEED, Jammu from various locations. The enclosed **Annexure B** contains the test reports of the samples. Similarly, a pollution control committee conducted a test of water samples upstream and downstream of Devika, and the test report is also enclosed herewith as **Annexure C**. Further, the Chief Executive Officer, Municipal Council, Udhampur, has reported that in January 2024, 04 JCBs, 04 Tractor trollies, and 40 manpower were engaged to remove 220 Tractor Trollies of Silt and boulders from Devika River. Additionally, 02 km of the stretch has been cleared of solid waste, silt, and boulders, and the remaining 4 km will be cleared within three months with the same manpower and machinery. Furthermore, the iron mesh has been installed at vulnerable spots and convergence points at Devika River to prevent the flow of waste into Devika River. Copies of photographs are enclosed in the **Annexure D**. However, a letter was also written to the Director of Urban Local Bodies vide No: - MCU/2023-24/4458-59, dated 30/11/2023, to take up the matter with Irrigation & Flood Control or UEED at the Administrative Level for preparation of a comprehensive plan and taking

up the same in AMRUT of Rejuvenation of Water bodies, as it requires a huge cost for dredging along with the removal of silt and boulders in a stretch of 2-3 km.

4. With respect to Municipal Solid Waste (legacy waste) , it is submitted that the Chief Executive Officer, Municipal Council, Udhampur reported that there was 18500 MT, Municipal Solid Waste (legacy waste) at the Sui Jhakar site. The Municipal Council Udhampur has already disposed of 16500 MT of legacy waste through biomining at a cost of approximately Rs 10585666.00. However, the remaining 2000 MT of legacy waste in the same site has not been processed yet due to an overhead transmission line with plate number 11 KVA, which poses a serious safety concern. The Municipal Council has already taken this matter up with JPDCL Udhampur to provide a shutdown, and within the next 3 months, the remaining waste will be shifted to the Integrated Solid Waste Management Site at Tan, Talab, Katra for scientific remediation through Bio Mining. The legacy waste site at SUI has already been remediated, and a green enclosure has come up. A copy of Letter of Award No. DULBJ/2022/7584 Dated: 31/12/2022 is enclosed herewith as **Annexure E and** Photographs of greenery are enclosed **herewith F**.

5. With respect to obtaining necessary clearances/permissions for the proposed Integrated MSW processing site, where the dumping of MSW has already been started by MC, Udhampur, it is submitted that as reported by the Chief Executive Officer, Municipal Council, Udhampur he has applied for permission to establish an Integrated Solid Waste Management Plant of capacity up to 40 TPD at Mand Site WITH Application Form ID- 957224407. However, the JKPCB Single Window System Portal does not have an option for Integrated Solid Waste Management, and as such failed to process further. However, the Divisional Officer, JKPCB has been requested vide letter No MCU/2023-24/6387-89, dated: 17/02/2024 to conduct a joint visit at site at Mand which is still pending. The present waste generation of the Municipal Council, Udhampur is around 40 MT, out of which 50% is wet waste. The Municipal Council has started door-to-door waste collection through an outsourced agency for both residential and commercial areas since September 2023. Additionally, an Information Education &

Communication campaign for waste segregation at source is being conducted. Currently, 5 TPD of dry waste is being processed by the Municipal Council at the Material Recovery Facility site at SUI Jhakkar. Twenty compost pits have been constructed for processing 1.5 TPD wet waste. An alternate piece of land close to the town is being identified for the construction of another Material Recovery Facility to process the remaining dry waste, and 180 compost pits/windrow composting will be done for processing the remaining wet waste. After the establishment of the Solid Waste Management Facility, 10000 MT of waste lying at the ISWM site will be processed within six months. The Chief Executive Officer of the Municipal Council in Udhampur has also prepared an Action Plan for Processing Waste, which is enclosed as **Annexure G**.

6. With respect to Operate Sewage Treatment Plants, all three Sewage Treatment Plants at Devika River have been granted permission to operate by the Pollution Control Committee, J&K. Copies of the Consent to Operate are enclosed as **Annexure- H**.
7. With respect to the status of obtaining Consent to Operate by hotels, washing service stations, and banquet halls, it is submitted that in compliance with the closure orders passed by the Jammu and Kashmir Pollution Control Committee, under section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 read with environment (Protection) Act 1986, District Magistrate, Udhampur through Tehsildar, Udhampur has sealed 05 hotels, 05 Banquets, 08 brick kilns and 12 service stations. However, closure orders of 4 hotels and 3 banquets have been withdrawn by the JKPC as they have obtained the requisite permissions, pointing to the fact that the actions of these commercial establishments are now coming in line with the environmental norms. Copies of closure reports are enclosed herewith as **Annexure I**.
8. The District Magistrate of Udhampur vide letter No. ADCU/PS/23-24/776-77 dated 01-03-2024 directed the Tehsildar to submit an action-taken report on the identified structures located on the bank of River Devika. In compliance with the directive, the Tehsildar has removed 20 encroachments and 2 No. of encroachments have been partially demolished from the banks of Devika River. The removal or demolition of the remaining encroachments is currently in process, and a notice to

remove encroachments has also been issued to the encroachers. It is important to note that all of the encroachments are situated on State and Municipal Land and are not in any way obstructing the flow of the river. However, the process of removing the encroachments has been initiated and they shall be removed in a time-bound manner. A report of Tehsildar, Udhampur is enclosed herewith as **Annexure J**.

9. That a proposal to constitute a social audit team comprising 15 eminent officers/citizens to assess the quality of works executed under the NRCP for the pollution abatement of the Holy River Devika in Udhampur town and also, as a proactive measure to gather feedback from the general public and involving them as stakeholders in the project was submitted by the Deputy Commissioner Udhampur vide letter No. DDCU/2023-24/182/14319 dated 23-02-2024 to the Commissioner/Secretary, Housing & Urban Development Department, Jammu and Kashmir and the same has been approved with the said mandate. A copy of the communication dated 23-02-2024 is enclosed herewith as **Annexure – K**.
10. That in order to keep abatement of pollution in the town in the water bodies, strict enforcement measures have been initiated in last 6 months resulting in approximately 107 violators being booked with Rs. 2,02,300/- fine under the Solid Waste Management Rules of 2019.



Saloni Rai, IAS
District Magistrate
Udhampur
DISTRICT MAGISTRATE
UDHAMPUR



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER, UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Minutes of Meeting of Hon'ble NGT Order dated 12.01.2024 in O. A. No. 176/2023 titled Rohit Padha Vs Union Territory of Jammu and Kashmir & Ors.

The meeting regarding Action taken by the departments on the directions issued by the Hon'ble NGT Order dated 12.01.2024 in the case titled Rohit Padha Vs Union Territory of Jammu and Kashmir & Ors. was held on 06.02.2024 at 5.30 PM in the office Chamber of Worthy Deputy Commissioner, Udhampur under the Chairpersonship of Ms. Saloni Rai-IAS Deputy Commissioner, Udhampur. The following officers attended the meeting:

1. Assistant Commissioner, Revenue, Udhampur
2. Chief Planning Officer, Udhampur
3. Tehsildar Udhampur
4. Chief Executive Officer, Municipal Council Udhampur
5. Asstt. Executive Engineer, UEED, Udhampur
6. Representative of PCB

After a threadbare discussion on various issues the following decisions were taken and directions has been issued as under:-

S.No	Issues	Remedial measures	Action By
01	Identification of Households polluting Devika River	<p>During the deliberation it was pointed out that a large no. of households have also been connected with the sewerage network wherein rain/grey water is flowing into the Sewerage Network. The Chair directed CEO Municipality and Executive Engineer, UEED for identification of such household for necessary remedial action and also ensure that no household remains unconnected with Sewerage Network.</p> <p>The Chair also directed CEO Municipality & Executive Engineer, UEED to furnish a Certificate to the effect that no discharge of sewerage and Municipal Solid Waste as well as plastic waste flows through nallahs and drains into the Devika river.</p>	XEN UEED CEO Municipality



02	Removing of Sludge and Dredging of Devika River	<p>CEO MC Udampur informed the Chair that regular drives are being conducted by MC Udampur for cleaning of drains and nallahs converging at Devika River along with Sanitation drives at Devika Ghat and other vulnerable points along with the river.</p> <p>Worthy Deputy Commissioner directed CEO MC Udampur to carry dedicated Sanitation drives involving officials of GREF to remove solid waste from the Nallahs/Drains especially those which are converging into Devika River. She further directed for installation of Mesh on the Nallah/Drains converging in Devika River to prevent solid waste flowing in Devika River.</p> <p>CEO MC, Udampur was directed to prepare and execute comprehensive plan for dredging of Devika River for removal of accumulated Silt/Sludge and other Solid/Plastic waste.</p> <p>It was also decided in the meeting that Executive Engineer, UEED shall collect water samples every week from four different locations in Devika river analyze them and share the report with this office.</p>	XEN UEED CEO Municipality
03	Municipal Solid Waste Disposal there off	<p>The Chief Executive Officer, Municipal Council Udampur apprised the Chair that at present 40MT of Municipal Solid Waste is being generated in the town and is being dumped at Mand. He further apprised that nearly 2000MT of waste is lying at the legacy waste at Sui areas which has not been treated due to overhead Transmission Line.</p> <p>The Chair directed CEO MC, Udampur to use MRF Facility at Sui for segregation and Scientific disposal of the current waste. The chair also directed to use the newly created MRF Facility at Panchayats adjoining the town for scientific disposal of Plastic and Solid waste.</p>	CEO Municipality
04	Status of Obtaining necessary clearances/permissions for the proposed Integrated MSW processing site, where dumping of MSW has already been started by MC Udampur	<p>Directions were issued to ACR/Tehsildar Udampur for identification of 20 to 30 Kanals of suitable land for establishing ISWM plant .</p> <p>CEO, MC Udampur was directed to submit Action Plan for Processing of remaining 2000MT of legacy waste at Sui so that necessary approval for shutdown of power supply may be obtained from concerned authorities of JPDCL.</p>	ACR/Tehsildar Udampur CEO Municipality

spu

05	Obtaining CTO for all three STPs	The Rep. from UEED department apprised the chair that the department has applied for obtaining CTO for all three STPs. The Chair directed the Rep. from JKPCC and UEED to expedite the same and get it done at the earliest.	XEN UEED DO PCC
06	Implementation of Closure Orders	The chair direct the undersigned and Rep. of DO PCC for Implementation of closure orders received from the office of Regional Director, Jammu at the earliest.	ADC Udhampur DO PCC

The meeting ended with vote of thanks to the Chair.

No. ADCV/PS/23-24/684

Dated: 09.02.2024


Joginder Singh Jasrotia, JKAS
 Addl. Deputy Commissioner
 Udhampur

Copy to the:-

1. Deputy Commissioner, Udhampur for information.
2. Assistant Commissioner, Revenue, Udhampur
3. Chief Planning Officer, Udhampur
4. Executive Engineer, UEED, Jammu
5. Tehsildar Udhampur
6. Chief Executive Officer, Municipal Council Udhampur
7. Divisional Officer, PCB

POLLUTION ABATEMENT OF RIVERS DEVIKA AND TAWI AT UDHAMPUR TOWN

TEST REPORT

Sample description: Devika Ghat, Treated Water Quality of devika ghat

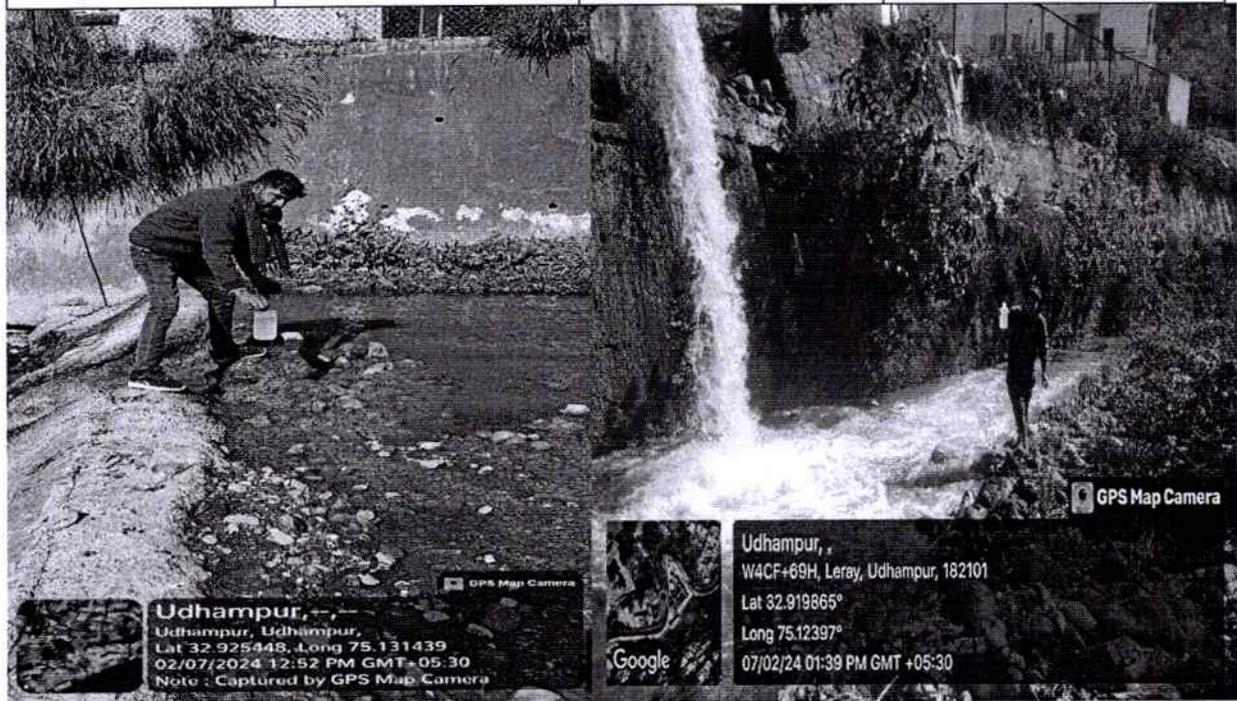
Customer Reference: Self/Testing/2024

Dated:07/02/2024,

Sample condition : Satisfaction.

Sample vol: 1ltr

S no		Devika inlet	Devika outlet
1	temp		
2	Ph value for 25c	7.2	7.6
3	Total suspended solid mg/l	5.0	12.5
4	Chemical oxygen demand mg/l	16.0	60.0
5	Biochemical oxygen demand	6.0	13.5



TEST REPORT OF WATER SAMPLE COLLECTED FROM DEVIKA RIVER

SAMPLE COLLECTION LOCATION: GANGERA, UDHAMPUR

DATE OF SAMPLE COLLECTION : 25/02/2024,

SAMPLE CONDITION: SATISFACTION

SAMPLE VOLUME: 1ltr

PH	COD	BOD	TSS
6.9	14	5	5



TEST REPORT OF WATER SAMPLE COLLECTED FROM DEVIKA RIVER

SAMPLE COLLECTION LOCATION: DEVIKA GHAT, UDHAMPUR

DATE OF SAMPLE COLLECTION : 25/02/2024,

SAMPLE CONDITION: SATISFACTION

SAMPLE VOLUME: 1ltr

PH	COD	BOD	TSS
7.1	30	8	10



TEST REPORT OF WATER SAMPLE COLLECTED FROM DEVIKA RIVER

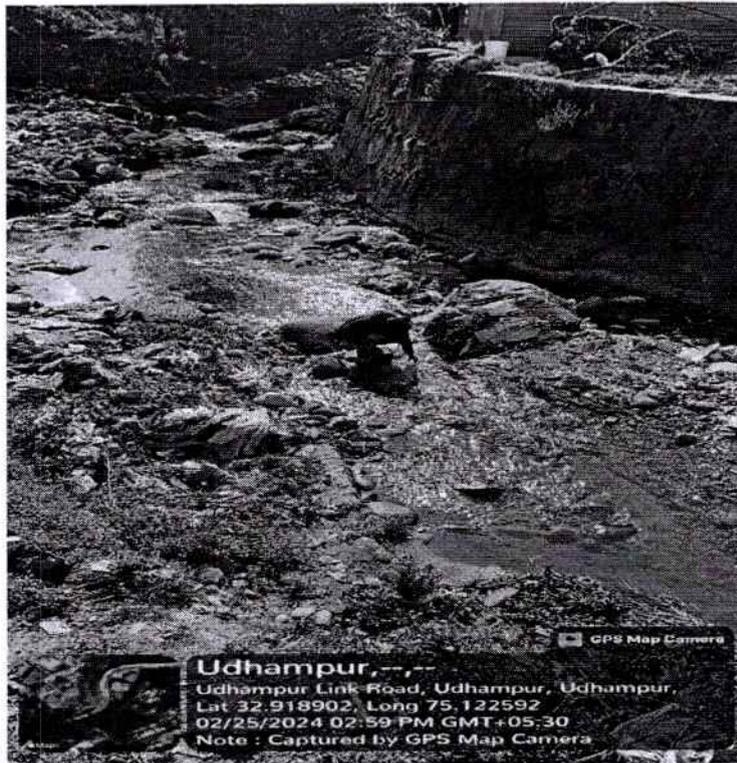
SAMPLE COLLECTION LOCATION: OMARA MORH, UDHAMPUR

DATE OF SAMPLE COLLECTION : 25/02/2024,

SAMPLE CONDITION: SATISFACTION

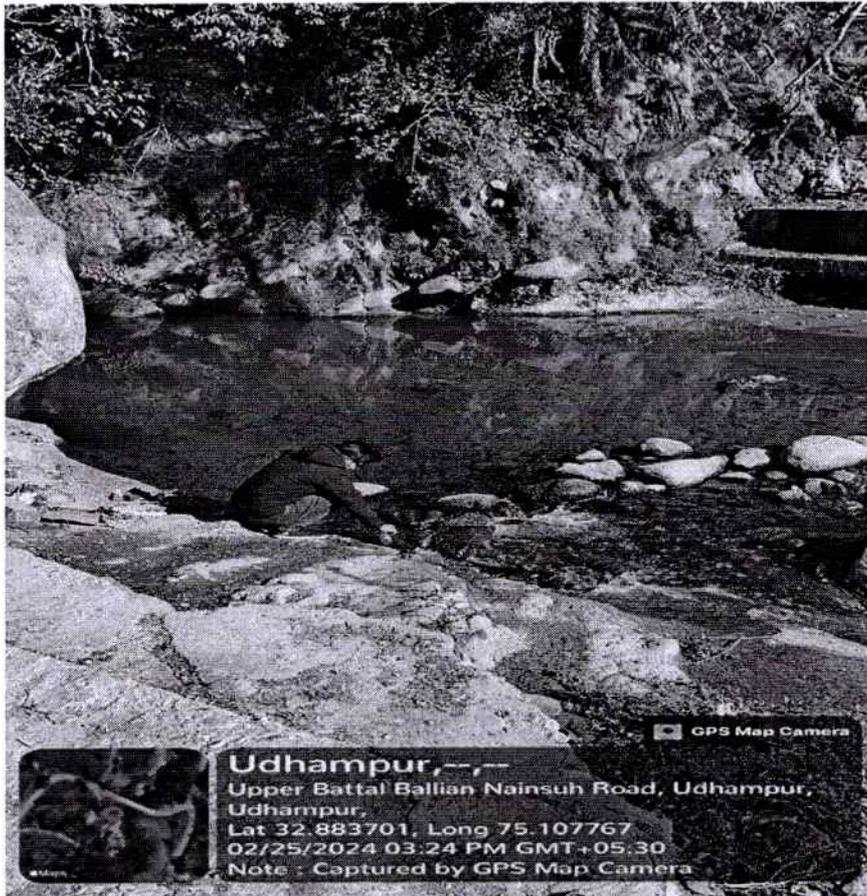
SAMPLE VOLUME: 1ltr

PH	COD	BOD	TSS
6.8	16	8	7



TEST REPORT OF WATER SAMPLE COLLECTED FROM DEVIKA RIVER**SAMPLE COLLECTION LOCATION: NANSOO, UDHAMPUR****DATE OF SAMPLE COLLECTION : 25/02/2024,****SAMPLE CONDITION: SATISFACTION****SAMPLE VOLUME: 1ltr**

PH	COD	BOD	TSS
6.7	14	6	5



284
OFFICE OF THE EXECUTIVE ENGINEER, SEWERAGE & DRAINAGE
DIVISION (WEST) JAMMU.

E-Mail: eesdwestjammu@gmail.com

Addl. Deputy Commissioner,
Udhampur.

No SDJWI 7795-99
Dated:- 06-03-2024

Subject: Minutes of Meeting of Hon'ble NGT Order dated 12-01-2024 in O.A No.176/2023 titled Rohit Padha Vs Union Territory of Jammu & Kashmir and Ors.

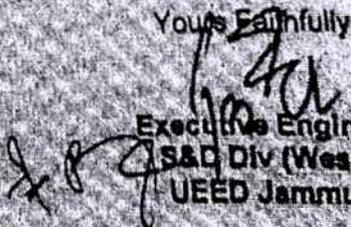
Ref:- Your office No. ADCU/PS/23-24/684 dated 09-02-2024.

Sir,

Regarding the subject cited above and letter under reference, the action taken report by the UEED in the subject matter is submitted as under:-

S.No	Issues	Action taken
1.	Identification of Households polluting Devika River	Extensive inspections of all households are being carried out by team of UEED staff/contractor/PMC. The visible external storm water pipes are being disconnected on spot. The public appeal is also made through print media where public is requested to desist from such practices and abide by the standing Pollution Control Committee guidelines. 75 % sewer covered area already inspected and storm water connections disconnected. (Photo graphs enclosed.) Further, it is furnished that no grey/black water remains untapped in areas covered under pipe sewer system. Black/grey water from Left out Areas covered under 60KLD FSTP is being disposed off at FSTP plant by UMC whose records are maintained at the plant.
2.	Removing of Sludge and Dredging of Devika River	Testing of water samples from 4 locations of Devika River started and test reports of Two samples is enclosed herewith and third test report is being analyzed and shall be submitted within 3-4days positively and same process of water testing shall be continued in future also.
3.	Obtaining of CTO of all the three STP's	CTO for STP -2 & 3 have been Granted vide. Consent order No. PCC/Digital/24043675653 of 2024 dated 21-02-2024 & Consent order No. PCC/Digital/24043672262 of 2024, Dated 21-02-2024 respectively. CTO for STP-1 is in progress & all the formalities have been completed.

Yours Faithfully,


Executive Engineer,
S&D Div (West),
UEED Jammu.

- Copy to the:
1. Chief Engineer, J&K UEED Jammu for favour of information please.
 2. District Development Commissioner, Udhampur for favour of information please.
 3. Superintending Engineer, Sewerage & Drainage Circle J&K UEED Jammu for information please.
 4. AEE, Mechanical Sub-Divn / AEE Sewerage Sub Div.-II., S&D Division West, Jammu for follow up.

J & K POLLUTION CONTROL BOARD
 PARIVESH BHAVAN, G. LADNI, (NARAYANA)
 JAMMU
 ANALYSIS TEST REPORT (Water Laboratory)

Report No: 47 (1000)
 Dated: 30/10/23

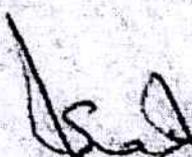
Name of Industry : STP No.2 at Omara Morh, J. dhampur
 Type of Industry : Sewage Treatment Plant
 Source of Sample : Outlet of STP
 Sample Collected by : District Officer, J. dhampur
 Date of Sample Registration : 21-10-2023
 Sample Registration No : S-264(Outlet of STP)
 Date of Sample analysis : 30-10-2023

Analysis Results

S.No.	Parameter	Results	
		S-264	Standards permissible limit
1.	pH	7.9	6.5-8.5
2.	Suspended Solids	85	100
3.	Chemical Oxygen Demand	200	250
4.	Biological Oxygen Demand	73	30

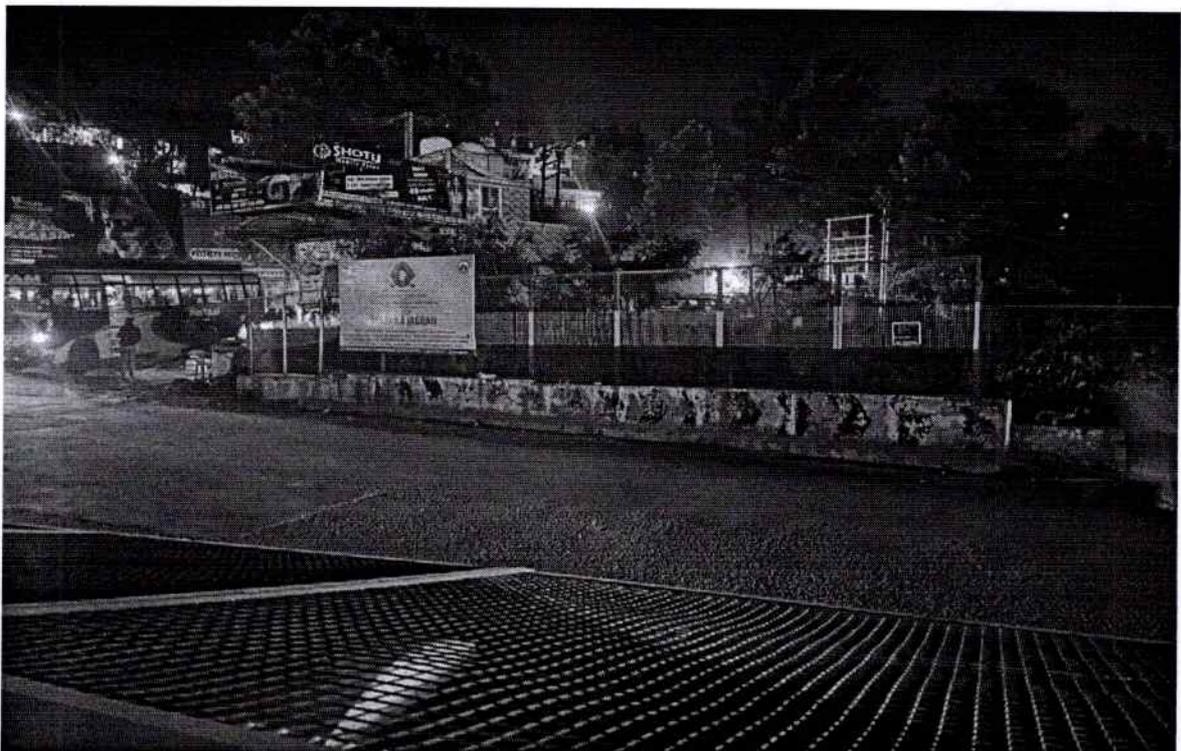
- All the concentrations are expressed in mg/l except pH
- The report may not be published, reported in full part without prior permission in writing from J&K
- The analysis Test Report pertains to sample tested only

Rishi Gupta SCA
 Analyst & Jc Water Lab


 Jc PSO/ H

Union Territory ²⁸⁶ Jammu & Kashmir
Office of the Municipal Council Udhampur.
***** (Email:- coudhampur-jk@nic.in)

Annexure F



Installation of Iron Mesh

Annual - E

Union Territory of Jammu & Kashmir
Office of the Municipal Council Udhampur.

***** (Email:- coudhampur-jk@nic.in)

"Annexure A"

**Government of Jammu and Kashmir,
Directorate of Urban Local Bodies, Jammu.**

(Mail ID: dibjammu@gmail.com)
(Website: www.ulbjammu.org)

No: DULBJ/2022/ 75 84

Dated: 31-12-2022

LETTER OF AWARD (LoA)

To,
Dezy Services
Sunil Guest House 2nd Floor Near Sheela Bypass
Rohtak, Haryana-124001
Mobile No- 9813755746
Email: dezyseices999@gmail.com

Sub: Letter of Award (LoA) for the assignment "Selection of Agency for undertaking Dumpsite/ Landfill Remediation through Biomining of Legacy Waste in Udhampur and Samba ULBs of Jammu Division."

Ref: 1. Tender no: DULBJ/eNIT/07/2022-23 dated 21.12.2022
2. Technical Evaluation dated 28.12.2022
3. Financial bid opening dated 30.12.2022

Dear Sir/Madam,

This is to notify that your proposal dated 27th December 2022 consisting of the Technical and Financial Proposals for Selection of Agency for undertaking Dumpsite/ Landfill Remediation work through Biomining of Legacy Waste in Udhampur and Samba ULBs of Jammu Division is accepted. In provision of RFP, your financial bid being the lowest amongst all bidders, you have been declared as L1 bidder and therefore this Letter of Award (LOA) is being issued to you for undertaking the captioned subject work in provisions of RFP, within stipulated timelines and price mentioned hereunder.

Sl. No	ULB	Total quantity (MT)	Quoted Rate/ MT in INR	Amount in INR
1.	Udhampur	16,500	717.00	1,18,30,500.00
2.	Samba	18,000	717.00	1,29,06,000.00
	Total	34,500	717.00	2,47,36,500.00

Note: Rates are inclusive of all taxes and above-mentioned quantity may vary +/- 10%



Union Territory of Jammu & Kashmir
Office of the Municipal Council Udhampur.

Annexure - F

***** (Email:- eoudhampur-jk@nic.in)

ANNEXURE C



Greenery at Integrated MSW at SUI

Action Plan for Processing of Waste 289

Annexure - G

In compliance with SWM Rules, 2019, door to door collection of segregated solid waste is implemented in all areas or Wards of Municipal Council, Udhampur to collect garbage from every house, commercial establishments on a daily basis by integrating the informal door to door collection system with Municipal Council, Udhampur collection system through outsourced agency. In order to collect garbage from every house, area-wise specific time slot

has been set, time for house-to-house garbage collection shall be set from 5.30 A. M. to 10.30

A. M. for summer and for winter 7:00 A. M. to 11:00 A. M. For collection of garbage from trading establishments, shops in commercial areas or any other institutional waste generators, commonly the time shall be from 7.30 A. M. to 11.00 A. M. Arrangements have been made for collection of residual solid waste from bulk waste generators, which are processing waste in-situ. Residual solid waste from vegetable, fruit, flower, meat, poultry and fish market are being collected on day-to-day basis. To make optimum use of bio-degradable waste from fruits and vegetable markets, meat and fish markets, horticulture and garden waste and to minimize the cost of collection and transportation awareness is being done to process such waste within the area where waste is generated and necessary instructions has been given to the agency to abide by Solid Waste Management Rules. Manual handling of waste in the containers shall be prohibited. If unavoidable due to constraints, manual handling shall be carried out under proper protection with due care for safety of workers.

IEC through audio mounted device of the waste collection vehicle and door to door campaigning is being done to sensitize general public to deposit their segregated waste in the Auto-Tipper/Rickshaws etc. deployed by Municipal Council Udhampur. Changing needs and advances in technology shall be taken into consideration for selection of collection equipment and vehicles. Auto Tippers or vehicles of specific capacity with hydraulically operated hopper covering mechanism from top having two compartments for carrying biodegradable and non-biodegradable waste separately with a hooter have been deployed for collection of waste. Route plans for each primary collection and transportation vehicle has been provided by Municipality. In narrow streets that cannot be serviced by auto tipper or the vehicle, a 3-Wheeler having two compartments for carrying wet and dry waste separately with a hooter has been deployed.

Total waste generation of Municipal Council Udhampur is 40 TPD. Municipal Council Udhampur shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board to minimise transportation cost and environmental impacts, preference shall be given to decentralised processing such as bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable

290
Union Territory of Jammu & Kashmir
Office of the Municipal Council Udhampur.

(Email:- eoudhampur-jk@nic.in)

waste through medium/large composting bio-methanation plants at centralised locations. Municipal Council Udhampur shall endeavour to create a market for consumption of RDF (Refuse Derived Fuel). The cement factories are liable to take RDF from municipal dumping sites who have to use RDF to the order of 5% of the total fuel burnt by them in their kilns. Municipal Council Udhampur shall ensure that recyclables such as paper, plastic, metal, glass, textile etc. go to authorised recyclers. Other guidelines for processing of solid waste. Municipal Council Udhampur shall enforce processing of bio-degradable waste on site of generation of such waste through composting or bio-methanation, as far as possible, at RWAs (Resident Welfare Associations), group housing societies, markets, gated communities and institutions with more than 5000 sq. m. areas, all hotels and restaurants, banquet halls and places of such nature. Preference shall be given for onsite processing of biodegradable waste generated by other waste generators as well. Bulk generators who fail to install waste processing units within their premises shall be liable for fine to install such processing units with time line envisaged in the notices and notification has already been issued in this regard. If they perpetually fail to establish waste disposal system within six months after first notice issued to them, the Municipality is empowered to seal such erring bulk waste generating business establishments. Municipal Council, Udhampur shall involve communities in waste management and promote home composting, bio gas generation, decentralized processing of waste at community level, subject to control of odour and maintenance of hygienic conditions around the facility. Also, the waste generator has to pay user charges/sanitation fee to the local bodies in spite of the fact if they process their waste at their institutional level. **Municipal Council Udhampur has collected Rs 401000 as user charges for the month of February and efforts are being made to collect maximum user charges.**

MRF facility at Sui Jhakkar site constructed over an area of 5000 Sq ft is catering around 5-8 TPD dry waste and 20 Pits is constructed which is catering only 1.5 MT of waste for composting on daily basis. One more land of approx. 30 Kanal is being identified for construction of another Material Recovery Facility for processing of remaining dry waste and **180 No's of Compost Pits/Windrow** composting shall be done for processing of remaining quantity of wet waste.



J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCC/digital/ 24043672262 of 2024

Date:- 21/02/2024

Consent To Operate (Fresh) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. Mohd Taj Chowdhary,
M/s Sewerage & Drainage ,
at Udampur, Distt. Udampur
(registered with DIC videregistration No:
date: 01/02/2018)

for a period upto one year from the date of issue for RED category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

- The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
- The consent is granted valid for the operation of unit for as per consented capacity as mentioned below with capital investment of Rs.450 lakhs:

S No.	Name	Capacity	Unit
1	Sewage treatment plant.	1.6	MLD

Any change / enhancement in capacity, process, etc. shall have to be intimated to the Committee and the Authority has to apply afresh for the same.

3. Compliance under Water Act :

a. Standards of discharge for Sewage disposal:

Sewage Treatment - The Authority has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality to treated effluent to the following standards before disposal :-

Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30

b. All the Waste water/Trade effluent shall be treated as per norms to meet the environment standards of EP Act 1986.

c. Water consumption

i. The daily quantity of water consumption shall not exceed KLD.

ii. The daily quantity of sewage effluent from the unit shall not exceed KLD

Compliance under Air Act :



- x. The Authority shall not operate the unit unless Committee issue Consent to Operate (Fresh)

Specific Conditions:-

1. The Project Authority shall operate all requisite pollution control devices and ensure compliance of general terms and conditions as promulgated under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and amendments made thereof as well as EP Act besides confirm Achievement of norms/Environmental standards as prescribed under above said Acts.
2. Periodic Inspection by Divisional Officer, PCC as per schedule for Red category units.
3. The project authority shall connect the OCEMS by end of the March-2024.

- xi. In case of violation of above mentioned conditions or any public complaint the consent shall be withdraw.

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.



J N Sharma
(J N Sharma) 21/2/24
Environmental Engineer,
JKPCC Jammu

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Udhampur for information.
3. D.O PCC Udhampur for the direction to monitor the conditions of the consent stated above.
4. P.A. to Chairman, J&K PCC for information of the Chairman
5. Executive Engineer, Sewerage & Drainage Yard No.1 UEED Complex Transport Nagar Narwal, Jammu for information and ensure the implementation of conditions as above.
6. M/s Sewerage & Drainage , at Udhampur (1.6 MLD capacity), for compliance of above said conditions.
7. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

“This is computer generated document from OCMMS by JKPCC”

a. The Authority shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B)).

b. The Authority has to operate stack(s) of the following specifications :)

S. No	Stack attached to	Volume Nm ³ /hr	Height (in Meters)	Top diameter (in Meters)	Velocity of gas emission m/sec
-	-	..

c. The Authority has to install and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emissions within the tolerance limits as prescribed under the environment protection act 1986:

S.No.	Pollution Control Equipments
1	Fire Extinguishers, Water Sprinkling System, ETP

d. Fuel Consumption Details :-

S.No.	Type of fuel	Maximum Quantity	Unit
-	Metric Tonnes/Day

5. The Authority shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016
 6. Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am
 7. The Authority shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016
 8. Self Monitoring Schedule :
The Authority shall have to get the samples of emission/Effluents analysed from the laboratory of J&K PCC or laboratories approved by J&K PCC when unit becomes operational to the check the efficacy of Pollution Control Devices (PCDs) installed in the unit
 9. The Authority shall comply with the additional conditions as stipulated below:-
 - i. The Consent is valid for the operation of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order. Any change in production capacity, process, raw materials use etc, shall have to be intimated to the Boad. For any enhancement of the above, fresh consent has to be obtained fom J & K Pollution Control Committee.
 - ii. The Authority has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.
 - iii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed , shall have to be operational during the course of production. The effluent/emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee.
 - iv. The Authority shall be liable to pay compensation in case any damage is caused to the environment.
 - v. The Authority shall abide by the directions of the Committee which will be issued from time to time. Any infringement/ violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air/Water Acts and Environment Protection Act in force.
 - vi. The unit shall be under surveillance monitoring of J & K Pollution Control Committee
 - vii. The unit holder shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
 - viii. The Authority shall adhere to general standards terms and conditions of Water / Air Acts and compliance of environment standards as per environment protection act 1986
- The Authority should apply 60 days in advance for renewal of consent before expiry the date of this Consent Order

The Industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly





J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCC/digital/ 24043675653 of 2024

Date:- 21/02/2024

Consent To Operate (Fresh) under Section 25/26 of the Water (Prevention & Control Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. Mohd Taj Chowdhary,
 M/s Sewerage & Drainage,
 at Udampur District Udampur (registered with DIC vide registration
 No: date: 01/02/2018)

for a period upto one year from the date of issue for RED category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

- The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
- The consent is granted valid for operation of unit for the consented capacity as mentioned below with capital investment of Rs.450 lakhs (as per Schedule II):

S No.	Name	Capacity	Unit
1	Sewerage Treatment Plant	4	MLD

Any change / enhancement in plant shall have to be intimated to the Committee and the unit holder has to apply afresh for the same

3. **Compliance under Water Act :**

a) Trade Effluent: The Authority has to install and maintain continuous operation of a comprehensive effluent treatment system consisting of Primary / Secondary / Tertiary treatment so as to achieve the quality of the treated effluent to the following standards of discharge outlet

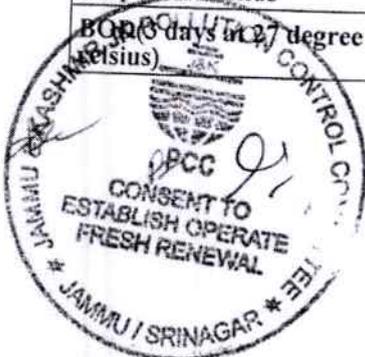
Standards of Discharge for Trade Effluent:

Compulsory Parameters	Conc. in mg/l except for pH
pH	6.5-8.5
Suspended Solids	100
BOD(3 days at 27 degree celsius)	30
Oil & Grease	10

b) Sewage Effluent - The Authority has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality to treated effluent to the following standards before disposal :-

Standards of discharge for Sewage disposal:

Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30



c) Water consumption & Disposal

- i. The daily quantity of water consumption shall not exceed - MLD KLD.
- ii. The daily quantity of sewage effluent from the unit shall not exceed - KLD
- iii. Waste water generated from the unit shall be disposed through ETP

4. **Compliance under Air Act :**

a. The Authority shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B)).

b. The Authority has to operate stack(s) of the following specifications :)

S. No	Stack attached to	Volume Nm ³ /hr	Height (in Meters)	Top diameter (in Meters)	Velocity of gas emission m/sec
1	No Stack process involved in this MFG process	0	0	Round	0
2					

c. The Authority has to install and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emissions within the tolerance limits as prescribed under the environment protection act 1986:

S.No.	Pollution Control Equipments
1	Fire Extinguishers, Effluent Treatment Plant, Pollution Control Devices as applicable under Environment Protection Act,

d. **Fuel Consumption Details :-**

S.No.	Type of fuel	Maximum Quantity	Unit
1	0	0	Metric Tonnes/Day

5. The Authority shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016

6. Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am

7. The Authority shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016

8. Self Monitoring Schedule :

The unit holder shall have to get the samples of emission/Effluents analysed from the laboratory of J&K PCC or laboratories approved by J&K PCC after every six months to check the efficacy of Pollution Control Devices (PCDs) installed in the unit

9. The Authority shall comply with the additional conditions as stipulated below:-

- i. The Consent is valid for the operation of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order. Any change in production capacity, process, raw materials use etc, shall have to be intimated to the JK PCC. For any enhancement of the above, fresh consent has to be obtained from J & K Pollution Control Committee.
- ii. The Authority has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz. Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.
- iii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent/emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee
- iv. The Authority shall be liable to pay compensation in case any damage is caused to the environment.



The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

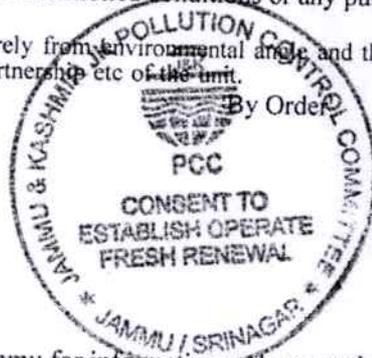
- v. The Authority shall abide by the directions of the Committee which will be issued from time to time. Any infringement/ violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air/Water Acts and Environment Protection Act in force.
- vi. The unit shall be under surveillance monitoring of J & K Pollution Control Committee
- vii. The Authority shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. The Authority shall adhere to general standards terms and conditions of Water / Air Acts and compliance of environment standards as per environment protection act 1986
- ix. The Authority should apply 60 days in advance for renewal of consent before expiry the date of this Consent Order

Specific Conditions:-

- 1- The Project Authority shall operate all requisite pollution control devices and ensure compliance of general terms and conditions as promulgated under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and amendments made thereof as well as EP Act besides confirm Achievement of norms/Environmental standards as prescribed under above said Acts.
- 2- Periodic Inspection by Divisional Officer, PCC as per schedule for Red category units.
- 3- The project authority shall connect the OCEMS by end of the March-2024.

- x. In case of violation of above mentioned conditions or any public complaint the consent shall be withdraw.

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.



(J N Sharma) 21/2/24
Environmental Engineer
JK PCC Jammu

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Udhampur for information.
3. Executive Engineer Sewerage & Drainage, Div West UEED Jammu Yard No.1 UEED Complex Transport Nagar Narwal Jammu.
4. D.O PCC Udhampur for the direction to monitor the conditions of the consent stated above.
5. P.A. to Chairman, J&K PCC for information of the Chairman
6. M/s Sewerage & Drainage (4 MLD) at Udhampur District Udhampur for compliance of above said conditions.
7. Office file.

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in

"This is computer generated document from OCMMS by JKPC"



J&K Pollution Control Committee
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCC/digital/24043685792 of 2024

Date:- 09/03/2024

Consent To Operate (Fresh) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. Vijay Singh Manhas
M/s Sewerage & Drainage Div West UEED Jammu
Yard No.1 UEED Complex Transport Nagar Narwal
Jammu
Udhampur, Udhampur(registered with DIC vide
registration No:
. date:)

for a period upto One Year from the date of issue for RED category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

- The consent granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
- The consent is granted valid for operation of unit for the manufacturing of the products / by-products consented quantity as mentioned below with capital investment of Rs.450.00 lakhs(as per Schedule II):

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	SEWAGE TREATMENT PLANT	8	MLD

Any change / enhancement in production capacity, process, raw materials etc shall have to be intimated to the Committee and the unit holder has to apply afresh for the same

3. Compliance under Water Act :

a) Trade Effluent: The unit holder has to install and maintain continuous operation of a comprehensive effluent treatment system consisting of Primary / Secondary / Tertiary treatment so as to achieve the quality of the treated effluent to the following standards of discharge outlet

Standards of Discharge for Trade Effluent:

Compulsory Parameters	Conc. in mg/l except for pH
pH	6.5-8.5
Suspended Solids	100
BOD(3 days at 27 degree celsius)	30
Oil & Grease	10

b) Sewage Effluent - The unit holder has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality to treated effluent to the following standards before disposal :-

Standards of Discharge for Sewage disposal:



Apply for Renewal/Expansion of Consent on the Site www.jkspcb.nic.in directly
Page 1

Parameters	Range	Cont. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree celsius)	not to exceed	30

c) Water consumption & Disposal

- i. The daily quantity of water consumption shall not exceed KLD.
- ii. The daily quantity of sewage effluent from the unit shall not exceed KLD
- iii. Waste water generated from the unit shall be disposed through

4. Compliance under Air Act :

a. The unit holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B).

b. The unit holder has to operate stack(s) of the following specifications :)

S. No	Stack attached to	Volume Nm ³ /hr	Height (in Meters)	Top diameter (in Meters)	Velocity of gas emission m/sec
1	00	00	00	Round	00

c. The unit holder has to install and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emissions within the tolerance limits as prescribed under the environment protection act 1986:

S.No.	Pollution Control Equipments
1	Sewerage Treatment Plant,

d. Fuel Consumption Details :-

S.No.	Type of fuel	Maximum Quantity	Unit
1	00	00	Metric Tonnes/Day

5. The unit holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016
 6. Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am
 7. The unit holder shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016
 8. Self Monitoring Schedule :
The unit holder shall have to get the samples of emission/Effluents analysed from the laboratory of J&K PCC or laboratories approved by J&K PCC after every six months to check the efficacy of Pollution Control Devices (PCDs) installed in the unit
 9. The unit holder shall comply with the additional conditions as stipulated below:-
 - i. The Consent is valid for the Operate of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order. Any change in production capacity, process, raw materials use etc, shall have to be intimated to the Board. For any enhancement of the above, fresh consent has to be obtained from J & K Pollution Control Committee.
 - ii. The unit holder has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.
 - iii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent/emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee.
- The unit holder shall be liable to pay compensation in case any damage is caused to the environment.

The industry can apply for Renewal/Expansion of Consent on the Site www.jkpcmc.nic.in directly

Page 2



- v. The unit holder shall abide by the directions of the Committee which will be issued from time to time. Any infringement/ violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air/Water Acts and Environment Protection Act in force.
- vi. The unit shall be under surveillance monitoring of J & K Pollution Control Committee
- vii. The unit holder shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. The unit holder shall adhere to general standards terms and conditions of Water / Air Acts and compliance of environment standards as per environment protection act 1986
- ix. The unit holder should apply 60 days in advance for renewal of consent before expiry the date of this Consent Order

Specific Conditions:-

that the occupier/agency shall install Online Monitoring System within or before March 2024 and report to JKPCCC after necessary compliance and shall connect OCEMS with the CPCB Server.

- x. In case of violation of above mentioned conditions or any public complaint the consent shall be withdraw.

* This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

'By Order'

Environmental Engineer

[Signature] 9/3/2024

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Jammu for information.
3. D.O PCC Udhampur for the direction to monitor the conditions of the consent stated above.
4. P.A. to Chairman, J&K PCC for information of the Chairman
5. M/s Sewerage & Drainage Div West UEED Jammu , Yard No.1 UEED Complex Transport Nagar Narwal Jammu for compliance of above said conditions.
6. Office file

The unit holder shall comply to environment standards as notified under the environment protection Act 1986, read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1986. This consent can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in



"This is computer generated document from OCMMS by JKPCCC"

The Industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

Page 3



GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Chenani

No.: DMU/JC/1779

Date: 01/03/2024

Sub.: Closure of M/S Hotel Asia (The Oasis Resorts), Pachote Kud, Tehsil Chenani District Udhampur.

Ref.: Consent Order Dated 29/02/2024.

Find enclosed Order under reference regarding Closure of M/S Hotel Asia (The Oasis Resorts), Pachote Kud, Tehsil Chenani District Udhampur, wherein, Environmental Engineer, J&K Pollution Control Committee Jammu / Kashmir has stated that "The closure order issued by the J&K PCC vide Order No. 162 JKPC of 2021 Dated 16/02/2021 is withdrawn.

In this context, you are required to proceed further in the matter under intimation to this office


Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.



301



सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/1696

Date: 12/02/2024

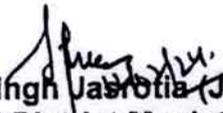
Sub.: Closure of M/S Sangam Banquet Hall, NH-1A Near Chopra Shop Market
Udhampur.

Ref.: Order No. 193 JK PCC of 2023 Dated 14/03/2023.

Refer to the order under reference, wherein Member Secretary JK PCC, Jammu on the approval of competent authority, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 has desired that District Magistrate Udhampur shall ensure closure of Banquet Hall of Sh. Balak Ram under the name and style of M/S Sangam Banquet Hall, NH-1A Near Chopra Shop Market Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Banquet Hall, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. Member Secretary, J&K PCC, Jammu.
2. Regional Director, J&K PCC, Jammu.





सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/ 1689

Date: 12/02/2024

Sub.: Closure of M/S Riwayat Banquet Hall, M.H Road Udhampur.

Ref.: Order No. 246 JK PCC 2024 Dated 07/02/2024.

Refer to the order under reference, wherein Chairman, J&K PCC, Jammu / Srinagar while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, has desired that District Magistrate Udhampur shall ensure closure of Banquet Hall operated by Municipal Council Udhampur under the name and style of M/S Riwayat Banquet Hall, M.H Road Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Banquet Hall, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur

Joginder Singh Jasrotia
Joginder Singh Jasrotia (JKAS)
 Additional District Magistrate
 Udhampur

Copy to the:

1. Chairman, J&K PCC, Jammu / Srinagar.
2. Regional Director, J&K PCC, Jammu.





GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: <http://Udhampur.nic.in>

Tehsildar
Udhampur

No.: DMU/JC/1688

Date: 12/02/2024

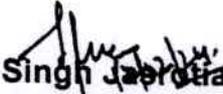
Sub.: Closure of M/S Hotel K.B Apartments, Near MH Chowk Udhampur.

Ref.: Order No. 245 JK PCC 2024 Dated 07/02/2024.

Refer to the order under reference, wherein Chairman, J&K PCC, Jammu / Srinagar while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, has desired that District Magistrate Udhampur shall ensure closure of Hotel of Sh. Daljeet Singh under the name and style of M/S Hotel K.B Apartments, Near MH Chowk Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Hotel, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jeroora (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. Chairman, J&K PCC, Jammu / Srinagar.
2. Regional Director, J&K PCC, Jammu.





सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: <http://Udhampur.nic.in>

Tehsildar
Udhampur

No.: DMU/JC/ 1692

Date: 12 /02/2024

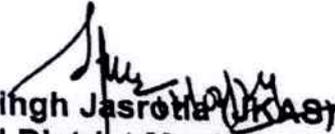
Sub.: Closure of M/S Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur.

Ref.: Order No. 27 JK PCC 2023 Dated 11/08/2023.

Refer to the order under reference, wherein Member Secretary JK PCC, Jammu on the approval of competent authority, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, read with Section 5 of Environment (Protection) Act, 1986 has desired that District Magistrate Udhampur shall ensure closure of M/S Sona Brick Kiln, Village Jib Ashram (Mungeli) Tehsil and District Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Brick Kiln, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrotia
Additional District Magistrate
of Udhampur

Copy to the:

1. Member Secretary, J&K PCC, Jammu.
2. Regional Director, J&K PCC, Jammu.





सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: <http://Udhampur.nic.in>

Tehsildar
Udhampur

No.: DMU/JC/1750

Date: 23 /02/2024

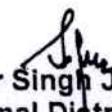
Sub.: Closure of Brick Kiln of Sh. Ravi Kumar Malguria under the name and style of M/S Shivalik Brick Industries, Village Barolla Udhampur.

Ref.: Order No. 261 JKPCC of 2024 Dated 14/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure closure of Brick Kiln of Sh. Ravi Kumar Malguria under the name and style of M/S Shivalik Brick Industries, Village Barolla Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Brick Kiln, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.



GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: <http://Udhampur.nic.in>

Tehsildar
Udhampur

No.: DMU/JC/1758

Date: 26/02/2024

Sub.: Closure of Brick Kiln of Sh. Sanjay Kumar, Rajesh Gupta under the name and style of M/S Shiv Shanti Brick Kiln, Village Barolla Jib Thathi, Udhampur.

Ref.: Order No. 266 JKPCC of 2024 Dated 14/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Brick Kiln of Sh. Sanjay Kumar, Rajesh Gupta under the name and style of M/S Shiv Shanti Brick Kiln, Village Barolla Jib Thathi, Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Brick Kiln, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.



GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: <http://Udhampur.nic.in>

Tehsildar
Udhampur

No.: DMU/JC/1759

Date: 26/02/2024

Sub.: Closure of Brick Kiln of Sh. Vinod Gupta under the name and style of M/S Vinod Brick Kiln, Village Dadar Ritti, Udhampur.

Ref.: Order No. 267 JKPCC of 2024 Dated 14/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Brick Kiln of Sh. Vinod Gupta under the name and style of M/S Vinod Brick Kiln, Village Dadar Ritti, Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Brick Kiln, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.



GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: <http://Udhampur.nic.in>

Tehsildar
Udhampur

No.: DMU/JC/1760

Date: 26/02/2024

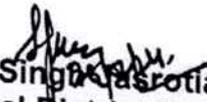
Sub.: Closure of Brick Kiln of Sh. Hem Raj under the name and style of M/S Ganesh Brick Kiln, Village Palli Hartayan, Udhampur.

Ref.: Order No. 262 JKPC of 2024 Dated 14/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure closure of Brick Kiln of Sh. Hem Raj under the name and style of M/S Ganesh Brick Kiln, Village Palli Hartayan, Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Brick Kiln, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/1763

Date: 26 /02/2024

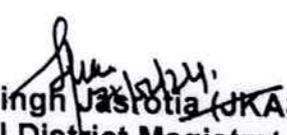
Sub.: Closure of Brick Kiln of Sh. Brij Mohan Gupta under the name and style of M/S New Tawi Brick Kiln, Village Ritti, Udhampur.

Ref.: Order No. 263 JKPCC of 2024 Dated 14/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure closure of Brick Kiln of Sh. Brij Mohan Gupta under the name and style of M/S New Tawi Brick Kiln, Village Ritti, Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Brick Kiln, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.



सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: <http://Udhampur.nic.in>

Tehsildar
Majalta

No.: DMU/JC/1762

Date: 26 /02/2024

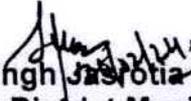
Sub.: Closure of Brick Kiln of Sh. Romesh Chander under the name and style of M/S Sunil Brick & Tile Industry, Village Sunal, Tehsil Majalta, Udhampur.

Ref.: Order No. 264 JKPC of 2024 Dated 14/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Brick Kiln of Sh. Romesh Chander under the name and style of M/S Sunil Brick & Tile Industry, Village Sunal, Tehsil Majalta, Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Brick Kiln, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.



सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/1761

Date: 26/02/2024

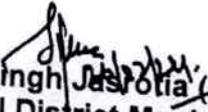
Sub.: Closure of Brick Kiln of Sh. Rajesh Gupta under the name and style of M/S Shiv Shanti Brick Kiln, Village Barolla Jib Thathi, Udhampur.

Ref.: Order No. 265 JKPC of 2024 Dated 14/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Brick Kiln of **Sh. Rajesh Gupta under the name and style of M/S Shiv Shanti Brick Kiln, Village Barolla Jib Thathi, Udhampur.**

In view of the above, you are hereby directed to immediately close down aforesaid Brick Kiln, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrolia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.

312

Tehsildar Udh.



GOVERNMENT OF JAMMU & KASHMIR(UT)
OFFICE OF THE TEHSILDAR, UDHAMPUR
(Tele/Fax: - 01992-270801 e-mail: - tehsiludh@gmail.com)

District Magistrate,
Deputy Commissioner,
Udhampur.

No:- *JU02/JC/2023-24/282*

Dated:- *01-03-2024*

Subject:- **Closure of M/s Bharat Resort, Malhar Road, Garhi, Udhampur.**

Respected Madam,

May kindly refer to the subject cited above. In this regard, it is submitted that undersigned in presence of Revenue field officials and Police party from concerned Police Station had closed the premises of above mentioned Resort.

Hence, compliance report is submitted for your kind information and further directions please.

Yours Faithfully,

[Signature]
TEHSILDAR
UDHAMPUR 1st Class
Executive Magistrate
Udhampur (J&K)

J.C

[Signature]

313



GOVERNMENT OF JAMMU & KASHMIR(UT)
OFFICE OF THE TEHSILDAR, UDHAMPUR
(Tele/Fax: - 01992-270801 e-mail: - tehsiludh@gmail.com)

District Magistrate,
Deputy Commissioner,
Udhampur.

No:- *Tu02/Je/2023-24/281*

Dated:- *01-03-2024*

Subject:- **Closure of M/s Thapa Palace, Phase IInd, Housing Colony
Udhampur.**

Respected Madam,

May kindly refer to the subject cited above. In this regard, it is submitted that undersigned in presence of Revenue field officials and Police party from concerned Police Station had closed the premises of above mentioned Palace.

Hence, compliance report is submitted for your kind information and further directions please.

Yours Faithfully,

[Signature]
TEHSILDAR
Executive UDHAMPUR 1st Class
Udhampur (J&K)



GOVERNMENT OF JAMMU & KASHMIR (UT)
OFFICE OF THE TEHSILDAR, UDHAMPUR
(Tele/Fax: - 01992-270801 e-mail: - tehsiludh@gmail.com)

District Magistrate,
Deputy Commissioner,
Udhampur.

No. - *JUDR/Je/2023-24/280*

Dated:- *01-03-2024*

Subject:- **Closure of M/s Devika Hotel, Shiv Nagar, Udhampur.**

Respected Madam,

May kindly refer to the subject cited above. In this regard, it is submitted that undersigned in presence of Revenue field officials and Police party from concerned Police Station had closed the premises of above mentioned Hotel.

Hence, compliance report is submitted for your kind information and further directions please.

Yours Faithfully,

[Signature]
TEHSILDAR
UDHAMPUR
Executive Magistrate 1st Class
Udhampur (J&K)

315



GOVERNMENT OF JAMMU & KASHMIR(UT)
OFFICE OF THE TEHSILDAR, UDHAMPUR
(Tele/Fax: - 01992-270801 e-mail: - tehsiludh@gmail.com)

District Magistrate,
Deputy Commissioner,
Udhampur.

No:- *TUOR/SC/2023-24/279*

Dated:- *01-03-2024*

Subject:- **Closure of M/s Hotel Singh Shine, Near Happy Model Hr. Sec. School, Udhampur.**

Respected Madam,

May kindly refer to the subject cited above. In this regard, it is submitted that undersigned in presence of Revenue field officials and Police party from concerned Police Station had closed the premises of above mentioned Hotel.

Hence, compliance report is submitted for your kind information and further directions please.

Yours Faithfully,

[Signature]
TEHSILDAR
UDHAMPUR
Executive Magistrate Class
Udhampur (J&K)



GOVERNMENT OF JAMMU & KASHMIR(UT)
OFFICE OF THE TEHSILDAR, UDHAMPUR
(Tele/Fax: - 01992-270801 e-mail: - tehsiludh@gmail.com)

District Magistrate,
Deputy Commissioner,
Udhampur.

No:- *Tuor/jc/2023-24/278*

Dated:- *01-03-2024*

Subject:- Clsoure of M/s Raghunath Palace, NH-1A, Near Devika,
Udhampur.

Respected Madam,

May kindly refer to the subject cited above. In this regard, it is submitted that undersigned in presence of Revenue field officials and Police party from concerned Police Station had closed the premises of above mentioned Palace.

Hence, compliance report is submitted for your kind information and further directions please.

Yours Faithfully,

[Signature]
TEHSILDAR
UDHAMPUR
Executive Magistrate 1st Class
Udhampur (J&K)



GOVERNMENT OF JAMMU & KASHMIR(UT)
OFFICE OF THE TEHSILDAR, UDHAMPUR
(Tele/Fax: - 01992-270801 e-mail: - tehsiludh@gmail.com)

District Magistrate,
Deputy Commissioner,
Udhampur.

No:- *T/102/SC/2023-24/277*

Dated:- *01-03-24*

Subject:- **Closure of M/s Sangam Banquet Hall, NH-1A, Near Chopra Shop Market, Udhampur.**

Respected Madam,

May kindly refer to the subject cited above. In this regard, it is submitted that undersigned in presence of Revenue field officials and Police party from concerned Police Station had closed the premises of above mentioned Banquet Hall.

Hence, compliance report is submitted for your kind information and further directions please.

Yours Faithfully,

[Signature]
Tehsildar
TEHSILDAR
Executive Magistrate 1st Class
UDHAMPUR
Udhampur (J&K)

318



GOVERNMENT OF JAMMU & KASHMIR(UT)
OFFICE OF THE TEHSILDAR, UDHAMPUR
(Tele/Fax: - 01992-270801 e-mail: - tehsiludh@gmail.com)

District Magistrate,
Deputy Commissioner,
Udhampur.

No:- *T/102/10/2023-24/276*

Dated:- *01-03-24*

Subject:- **Closure of M/s Hotel Singh Axis, MH Morh, NH-1A, Udhampur.**

Respected Madam,

May kindly refer to the subject cited above. In this regard, it is submitted that undersigned in presence of Revenue field officials and Police party from concerned Police Station had closed the premises of above mentioned Hotel.

Hence, compliance report is submitted for your kind information and further directions please.

Yours Faithfully,

[Signature]
TEHSILDAR
UDHAMPUR
Executive Magistrate 1st Class
Udhampur (J&K)



सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/1833

Date: 09/03/2024

Sub.: Closure of Service Station under the name and style of M/S Move India Service Station, Domail, NH1A Udhampur.

Ref.: Order No. 338 JKPCC of 2024 Dated 22/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station under the name and style of M/S Move India Service Station, Domail, NH1A Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


 Joginder Singh Jasrotia (JKAS)
 Additional District Magistrate
 of Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nlc.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/ 1823

Date: 09/03/2024

Sub.: Closure of Service Station under the name and style of M/S Mahavir Service Station, Opposite Hanuman Mandir, Udhampur.

Ref.: Order No. 336 JKPC of 2024 Dated 02/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station under the name and style of M/S Mahavir Service Station, Opposite Hanuman Mandir, Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur

Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/1832

Date: 09/03/2024

Sub.: Closure of Service Station under the name and style of M/S Gupta Service Station, Opposite Move India Domail, NH-14A Udhampur.

Ref.: Order No. 336 JKPCC of 2024 Dated 02/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station under the name and style of M/S Gupta Service Station, Opposite Move India Domail, NH-14A Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


 Joginder Singh Jasrotia (JKAS)
 Additional District Magistrate
 Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nlc.in Website: http://Udhampur.nlc.in

Tehsildar
Udhampur

No.: DMU/JC/ 1831

Date: 09/03/2024

Sub.: Closure of Service Station of Sh. Ram Parkash under the name and style of M/S Khajuria Service Station, Ward No. 11, Shiv Nagar, Near SSP Office Udhampur.

Ref.: Order No. 328 JKPCO of 2024 Dated 22/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station of Sh. Ram Parkash under the name and style of M/S Khajuria Service Station, Ward No. 11, Shiv Nagar, Near SSP Office Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur

Joginder Singh Jastoti (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/1830

Date: 09/03/2024

Sub.: Closure of Service Station of Sh. Sumesh Magotra under the name and style of M/S Vivek Motors, Service Station, Ward No. 11, Shiv Nagar Udhampur.

Ref.: Order No. 331 JKPCO of 2024 Dated 22/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station of Sh. Sumesh Magotra under the name and style of M/S Vivek Motors, Service Station, Ward No. 11, Shiv Nagar Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/UC/1899

Date: 09/03/2024

Sub.: Closure of Service Station of Sh. Navesh Kumar under the name and style of M/S Sangam Automobile Service Station, Ward No. 11, Shiv Nagar Udhampur.

Ref.: Order No. 329 JKPC of 2024 Dated 22/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station of Sh. Navesh Kumar under the name and style of M/S Sangam Automobile Service Station, Ward No. 11, Shiv Nagar Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur

Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: <http://Udhampur.nic.in>

Tehsildar
Udhampur

No.: DMU/JC/1822

Date: 09/03/2024

Sub.: Closure of Service Station under the name and style of M/S Sanson Automobile, Domail Near Petrol Pump Udhampur.

Ref.: Order No. 337 JKPC of 2024 Dated 22/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station under the name and style of M/S Sanson Automobile, Domail Near Petrol Pump Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur

Joginder Singh
 Joginder Singh (JKAS)
 Additional District Magistrate
 Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





सत्यमेव जयते

GOVERNMENT OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/1824

Date: 09/03/2024

Sub.: Closure of Service Station under the name and style of M/S Veera Repair & Spare, Opposite Hanuman Mandir, Udhampur.

Ref.: Order No. 335 JKPC of 2024 Dated 22/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station under the name and style of M/S Veera Repair & Spare, Opposite Hanuman Mandir, Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No. 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/1895

Date: 09/03/2024

Sub.: Closure of Service Station under the name and style of M/S New Gupta Service Station, Opposite Hanuman Mandir, Udhampur.

Ref.: Order No. 334 JKPC of 2024 Dated 02/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station under the name and style of M/S New Gupta Service Station, Opposite Hanuman Mandir, Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


 Joginder Singh (JKAS)
 Additional District Magistrate
 Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email ID: udhampur@nic.in Website: <http://Udhampur.nic.in>

Tehsildar
Udhampur

No.: DMU/JC/1826

Date: 09/03/2024

Sub.: Closure of Service Station under the name and style of M/S B.L Engineering Car Washing, Opposite Hanuman Mandir, Udhampur.

Ref.: Order No. 333 JKPC of 2024 Dated 02/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station under the name and style of M/S B.L Engineering Car Washing, Opposite Hanuman Mandir, Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jastota (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nk.in Website: http://Udhampur.nic.in

Tehsildar
Udhampur

No.: DMU/JC/1827

Date: 09/03/2024

Sub.: Closure of Service Station of Sh. Suresh under the name and style of M/S A-1 Motors, Near Sky Lark Hotel, Udhampur.

Ref.: Order No. 332 JKPC of 2024 Dated 02/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station of Sh. Suresh under the name and style of M/S A-1 Motors, Near Sky Lark Hotel, Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur

Joginder Singh Sasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DISTRICT MAGISTRATE UDHAMPUR

Contact No: 01992-270212 (Office), 01992-271845 (Fax) Email-ID: udhampur@nic.in Website: <http://Udhampur.nic.in>

Tehsildar
Udhampur

No.: DMU/JC/1828

Date: 03/03/2024

Sub.: Closure of Service Station of Sh. Sanjay Gupta under the name and style of M/S Vidhata Honda, Service Station, Ward No. 11, Shiv Nagar Udhampur.

Ref.: Order No. 330 JKPCCC of 2024 Dated 22/02/2024.

Refer to the order under reference, wherein Chairman, Jammu and Kashmir Pollution Control Committee, Jammu / Srinagar, while passing directions under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 has desired that District Magistrate Udhampur shall ensure Closure of Service Station of Sh. Sanjay Gupta under the name and style of M/S Vidhata Honda, Service Station, Ward No. 11, Shiv Nagar Udhampur.

In view of the above, you are hereby directed to immediately close down aforesaid Service Station, and furnish compliance report to this office.

Issued with the approval of District Magistrate Udhampur


Joginder Singh Jasrotia (JKAS)
Additional District Magistrate
Udhampur

Copy to the:

1. District Magistrate Udhampur.
2. Regional Director, PCC, Jammu.





Annexure - J

GOVERNMENT OF JAMMU & KASHMIR(UT)
OFFICE OF THE TEHSILDAR, UDHAMPUR

(Tele/Fax: - 01992-270801 e-mail: - tehsiludh@gmail.com)

**Additional Deputy Commissioner,
Udhampur.**

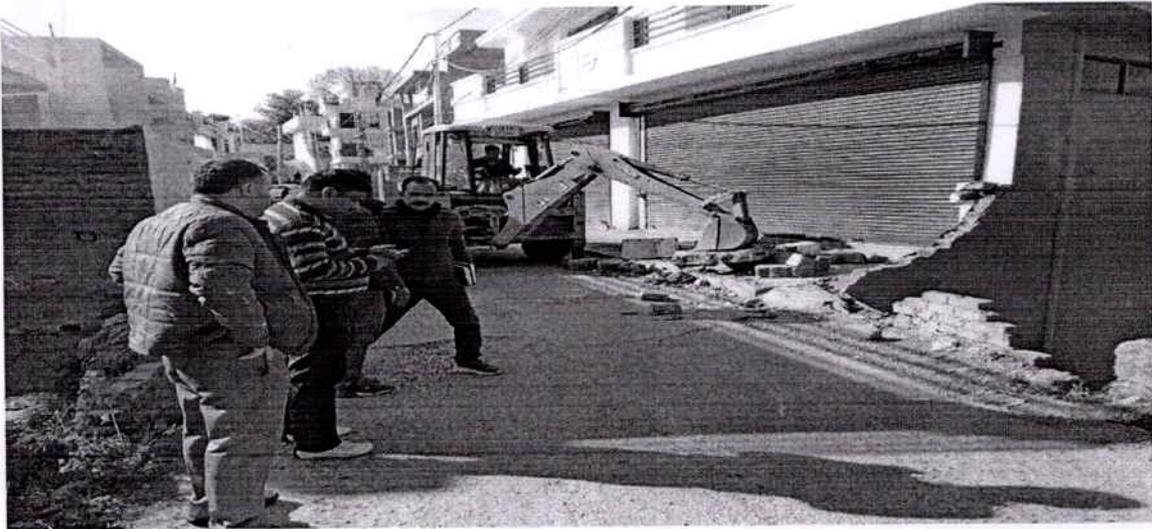
No:- TUDR/OQ/2023-24/3399.

Dated:- 09-03-2024

Subject:- Details of encroachment on the banks of River Devika in Udhampur Town in the NGT matter of O.A. No. 176 of 2023: Rohit Padha V/s UT of Jammu & Kashmir & Report regarding removal of encroachments thereof.

Respected Sir,

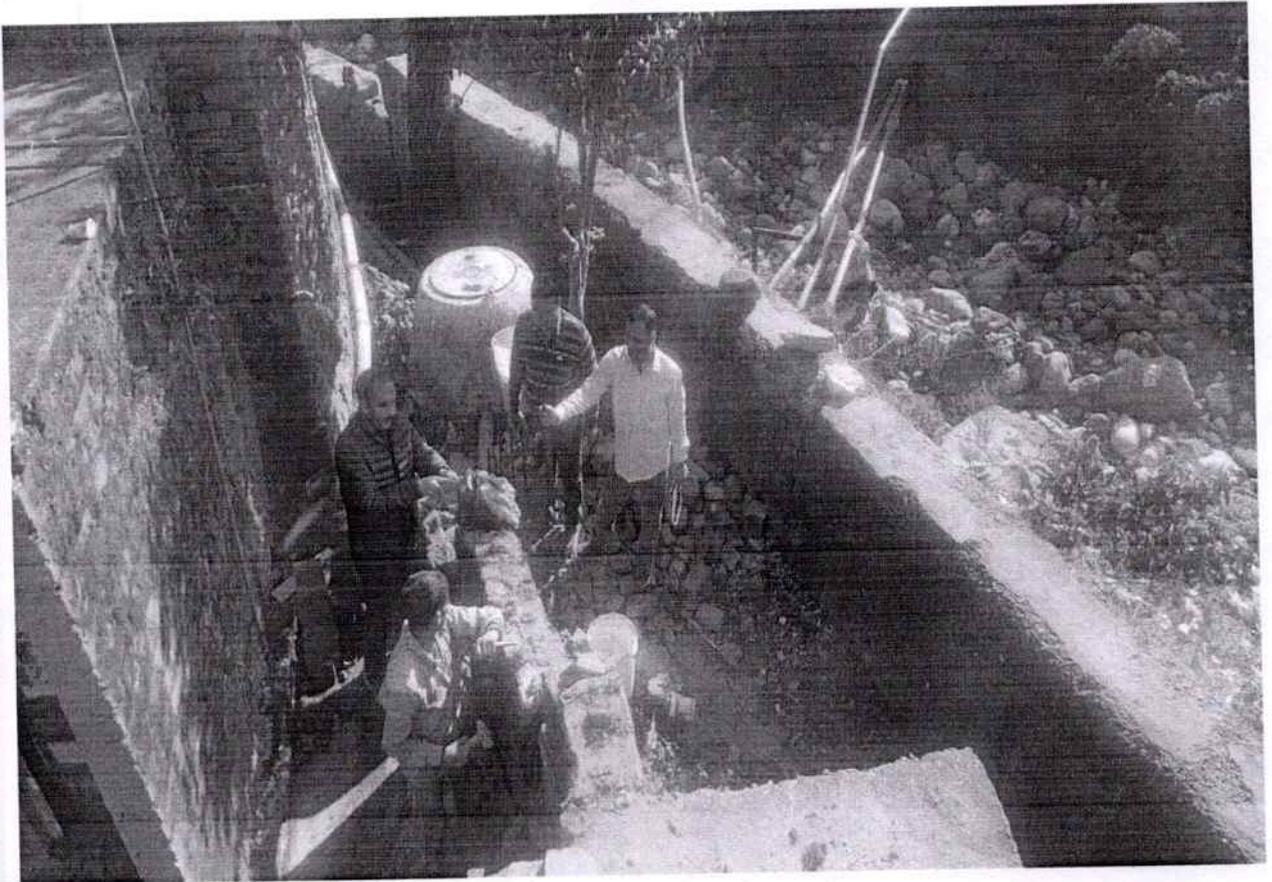
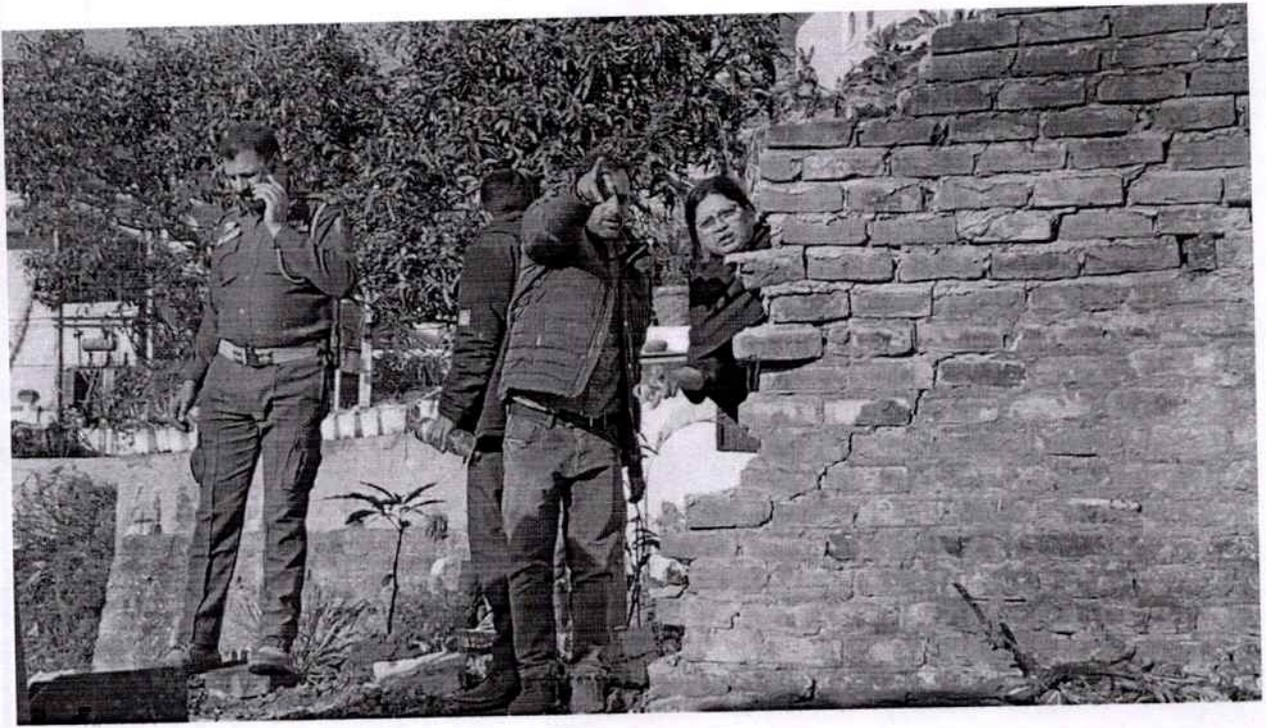
Kindly refer to the subject cited above. In this regard, it is submitted that this office vide no. TUDR/OQ/2023-24/138 dated 07-12-2023 has submitted list of 73 Nos. of illegal encroachments/structures on the banks of Devika River/Nallah. Further, it is submitted that out of 73 Nos. Of illegal encroachments , 20 Nos. Of illegal encroachments have been removed from the banks of Devika River/ and 02 Nos. Of illegal encroachments have been demolished partially from the Banks of Devika River/Nallah and process of removal of illegal encroachments/structures for the rest on the banks of Devika River/Nallah is under process. Some of Photographs of encroachments removed are enclosed as under and videos of action taken are uploaded and enclosed in pen drive.



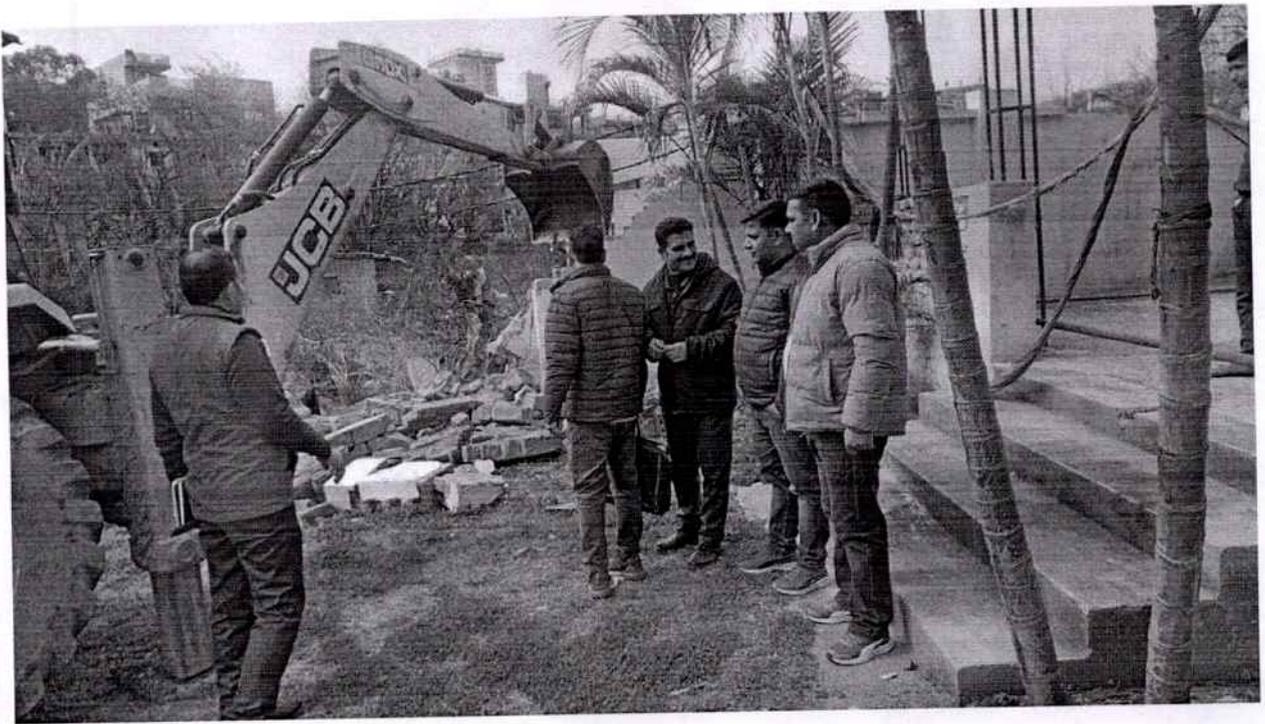
TEHSILDAR
UDHAMPUR



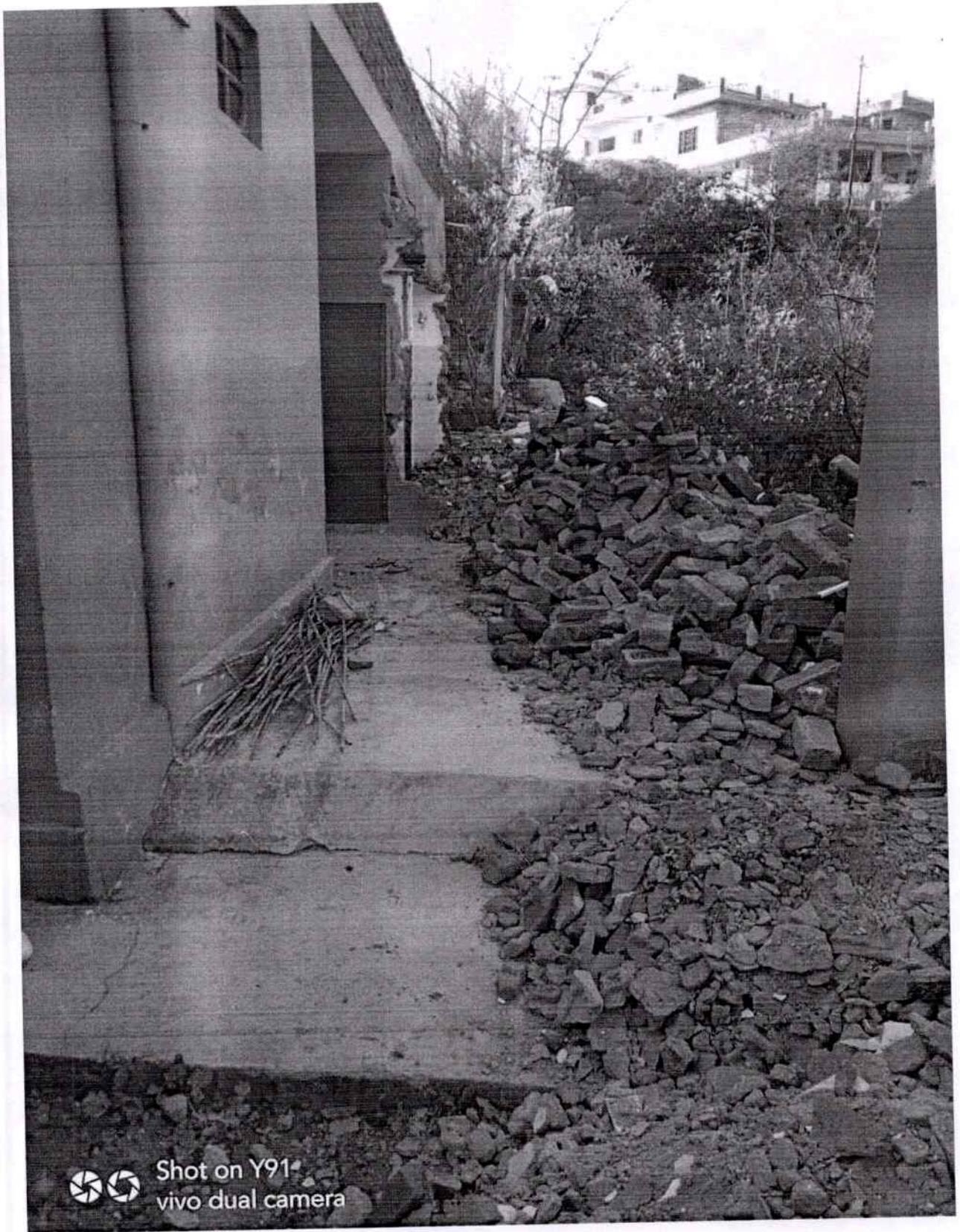
TEHSILDAR
UDHAMPUR



TEHSILDAR
UDHAMPUR



TEHSILDAR
UDHAMPUR



Shot on Y91
vivo dual camera

TEHSILDAR
UDHAMPUR

Moreover, it is pertinent to submit here that Devika River/Nallah has been channelized already and structures mentioned above have not caused any obstruction to the flow of water of Devika River/Nallah, but the structures constructed on Devika River/Nallah are recorded in the ownership and possession of Sarkar are illegal and as submitted above process of removal of rest of illegal encroachments/structures has been initiated.

Hence, submitted for your kind perusal please.

Yours Faithfully,


TEHSILDAR
UDHAMPUR



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE DISTRICT DEVELOPMENT COMMISSIONER UDHAMPUR
 Phone No. 01992-270212, Fax No. 01992-271845, e-Mail ID - udhampur@nic.com

The Commissioner/ Secretary to the Government
 Housing & Urban Development Department
 Civil Secretariat,
 J&K, Jammu

No: DDCU/2023-24/182/14319

Dated: 23-02-2024

Subject: Constitution of Social Audit Team for Quality Assessment of Works Executed under NRCP for Pollution Abatement of Holy River Devika at Udhampur Town.

Ref: Minutes of the Review Meeting of the Project namely "Pollution Abatement of River Devika at Udhampur" Dated: 12-02-2024

Madam,

Kindly refer the subject and reference cited above as also the electronic mail received from your office on the subject dated: 12-02-2024, whereunder, it was desired to get detailed Social Audit conducted on the Sewerage Network laid under the Devika Project and identify the left-out establishments- all domestic, commercial, institutional and illegal which has discharge in the Devika River and proposed Terms of Reference of the Social Audit and the Team constitution by involving the District Officer, Pollution Control, Udhampur and RTI Activist along with reliable/reputed members of Civil Society Udhampur.

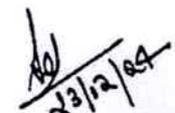
Accordingly, Social Audit Team comprising of 15 members is hereby proposed to be constituted for conduct of the Social Audit:-

1.	Sh. Sanjeev Gupta	Retd. Principal District & Session Judge/Member JKPSC, Now Member Central Administrative Tribunal (CAT), Jammu Bench
2.	Sh. R.C. Manotra	Retd. IPS (Senior Citizen)
3.	Sh. Robin Singh Mehta	Retd. Director Tourism, Jammu (Senior Citizen)
4.	Varinder Singh Salathia	Retd. Special Secretary to the Govt. of J&K (Senior Citizen)
5.	Sh. Rakesh Singh Jamwal	Retd. Jt. Director, PD & MD (Senior Citizen)
6.	Mahadeep Singh Jamwal	Retd. Superintendent of Police (Senior Citizen)
7.	Sh. Sham Kalsotra	President Chamber of Commerce & Industry, Udhampur (Senior Citizen)
8.	Sh. Anil Kehlu	Retd. Superintending Engineer, Hydraulic (Technical Expert)
9.	Sh. Swatantra Dev Kotwal	Advocate/Social Activist, District Court, Udhampur (Legal Expert)
10.	Pt. Shiv Kumar Nirmohi	Retd. Professor Hindi Sahitya (Educationist/Artist)
11.	Sh. Adarsh Kalsotra	Retd. Superintending Engineer, Hydraulic (Technical Expert)
12.	Didi Chinmayi Jyoti	Principal, Bramhrishi Bawra School, Udhampur
13.	Sh. Niraj Gupta	Advocate, District Court Udhampur (Legal Expert)
14.	Dr. Deepak Abrol	District Officer, Pollution Control Board, Udhampur
15.	Sh. Rohit Padha	RTI Activist, Udhampur

The Social Audit Committee will be tasked to conduct Audit and furnish report /comments/suggestions on the following Terms of Reference (TOR) within a period of 01 month:-

1. The committee shall conduct an overall "assessment of the quality of work executed in the Mega Project under NRCP for Pollution Abatement of River Devika and Tawi at Udhampur Town".
2. To check as to whether the restoration as well sewerage connection work of the said project has been completed and to report if any households is left without sewerage connection in the Udhampur Town.
3. To assess the improvement in the quantity and the quality of water after commissioning of the STPs.
4. Suggestions and Comments for further improvement.

It is therefore requested that necessary approval may kindly be accorded.


 Saloni Rai, IAS
 District Dev. Commissioner
 Udhampur